



CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO./473/90

T.A. NO.

DATE OF DECISION 8th June 1995

Shri V.P.Sheth

Petitioner

Mr.Girish Patel

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

70

Shri Vikrambhai P. Sheth,
 Vijay Mansion,
 Opp. Amber Talkies,
Jamnagar.

(V)
 Applicant

Advocate Mr. Girish Patel

versus

1. Union of India, Through :
 Secretary,
 Industrial Department,
 Salt Section, Udyog Bhavan,
 New Delhi.

2. The Salt Commissioner,
 Office of the Salt Commissioner,
 Diggi's House, 17-Shivaji Marg,
 Rambaug Road, Jaipur.

3. Asstt. Salt Commissioner,
 Sumer Club Road,
 Jamnagar.

Respondents

Advocate Mr. Akil Kureshi

ORAL ORDER

O.A. 473/90

Date: 08-6-1995.

Per Hon'ble Mr. N. B. Patel Vice Chairman

By our directions dated 04-08-1993,
 the respondents were required to dispose of the
 applicant's representation by 31-10-1993, after
 giving necessary opportunity to the applicant as
 stated in our earlier order dated 25-2-1993. It is
 brought to our notice that the applicant's representa-
 tion is already decided and the result is communicated
 to the applicant. This statement was made by Mr. Kureshi

on 16-12-1993, and thereafter the matter is adjourned on quiet a number of occasions mainly to enable the applicant to move the Tribunal for amendment of the O.A. challenging the decision taken on his representation. No such application for amendment is still moved. Mr. Girish Patel and the applicant are not present. The O.A. is dismissed for default making it clear, however, ^{that} it will be open to the applicant, if thought fit by him, to move ~~to~~ a fresh O.A. challenging the decision taken on his representation which will of course be without prejudice to the contentions which the respondents might raise against the such fresh O.A. including the contention of limitation, if ~~at all~~.

No order as to costs.


(K. Ramamoorthy)

Member (A)


(N.B. Patel)

Vice Chairman

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